

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423

IA/866/ND/2022 IN IB/707/ND/2021

IN THE MATTER OF:

Siemens Financial Services Private Limited	...	Applicant
Versus		
Amit Jain	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Shankari Mishra, Adv. Aakash Sharma
For the RP	:	Adv. Samar Vijay Singh, Adv. Azeem A Dosh, Adv. Prashant Sharma, Adv. Shanti Ranjan, Adv. Bhavishya Ranjan, a/w Mr. Amit Ojha

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **20.05.2024**.

Sd/-
(Court Officer)